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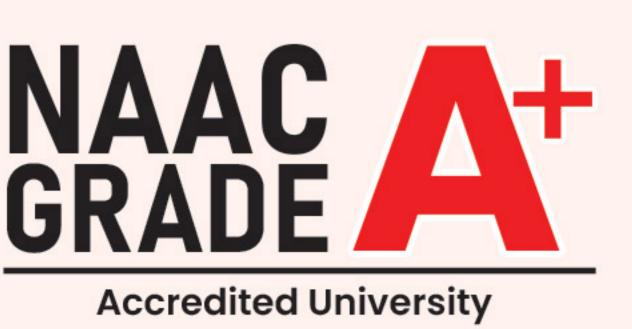
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28th - 29th September, 2024 (Saturday-Sunday)

Venue:

School Of Law and Legal Affairs, Noida International University Greater Noida, Gautam Buddha Nagar, U.P, India

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About Noida International University

Noida International University, established under U.P. LEGISLATURE ACT NO. 27 OF 2010 and recognized by Section 2(f) of the UGC Act, 1956, is proudly sponsored by the Maruti Educational Trust. Its expansive 75-acre campus, adorned with lush greenery and distinctive architectural designs, distinguishes it as a premier educational institution. Strategically positioned within the educational hub near the Yamuna Expressway in Gautam Budh Nagar, Greater Noida.

The Noida International university achieved recognition for its academic prowess by receiving the A+ highest score of 3.44 out of 4 during the first cycle of NAAC accreditation, outperforming all other private state universities in India. This honor was bestowed by the prestigious autonomous institution under the UGC, Ministry of Education, Government of India. NIU offers a diverse range of programs across 12 schools. These programs span Engineering, Management, Law, Medical, and Social Sciences, catering to the academic interests of students from over 60+ nations who place their trust in the university's curriculum.

Additionally, NIU houses a **750+ bedded** Hospital and a Medical College named **Noida International Institute of Medical Sciences (NIIMS)**, which is recognized as a Centre of Excellence. NIIMS is dedicated to developing a unique pedagogy for medical education, with a greater focus on a pragmatic approach that allows students to explore the deeper nuances of medical education.

The University is equipped with state-of-the-art infrastructure, laboratories, and qualified professionals with a strong grip on field of their expertise. NIU is all set to mark its lead in the education scenario in India as well as abroad in the most exemplary manner.

The School of Law and Legal Affairs is one of the best law schools in India that provides unmatched opportunities to study law in an innovative, rigorous, and collaborative environment. The School ensures that their students get the best of the two worlds, be it theoretical or practical legal education. The learning environment of the School focusses on support and personal development of its students leading to highly employable graduates. The School has organized three successful Moot Court Competitions round the years. In addition to strengthening us for sponsoring this inaugural series, our past moots marked a memorable success by equipping us with state of the art National and International level of Moot Court Infrastructure and have empowered our students with competence to face Regional, National and International Moot Court Competitions.



Noida International University

School Of Law And Legal Affairs

E-mail: mootsociety@niu.edu.in

Invitation

4th National Moot Court Competition, 2024

Respected Sir/ Madam,

Greetings!

Noida International University, Greater Noida is gearing up to organize 4th National Moot Court Competition, 2024.

It gives us immense pleasure to invite your esteemed institution to participate in our National Moot Court Competition and give us the privilege of hosting the participating team. The Competition is being organized by School of Law and Legal Affairs, Noida International University in its campus from 28th to 29th September 2024.

The competition will indeed be an ideal and dynamic platform to bring together some of the most creative and astute young minds and will witness their mastery on advocacy and research to be adjudged by experts in the field of law. We strive to create an environment through simulated experiences in the competition where students can learn the court craft. We, therefore, expect the teams from leading Law Schools from across India to participate and grace us with their presence.

Please confirm your participation by 31st August, 2024 by applying via email on mootsociety@niu.edu.in. We look forward to your positive response.

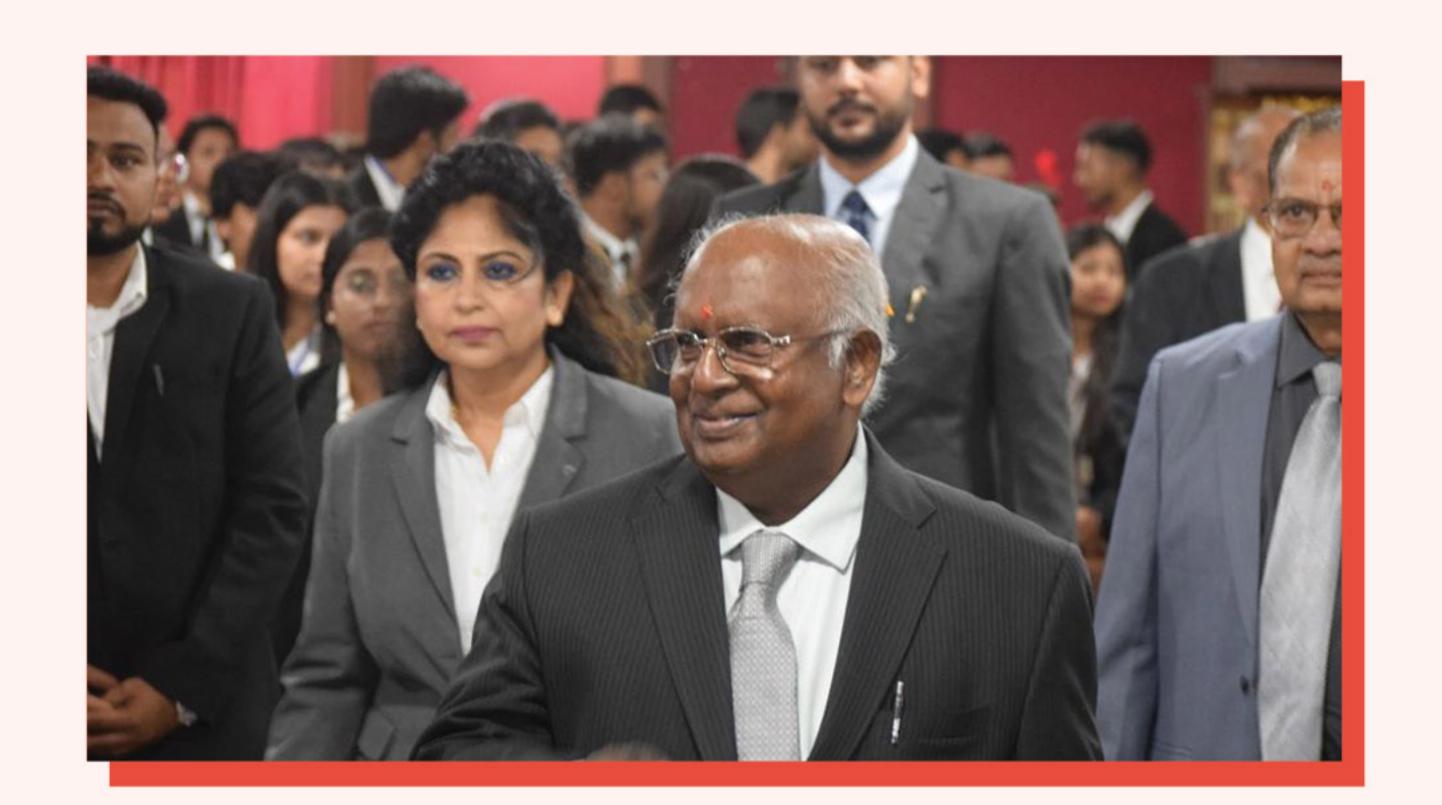
Date: 28th – 29th Sep, 2024 Venue: Academic Block, School of Law & Legal Affairs,

Time: 09:00 AM – 5:00 PM Noida International University

Warm Regards,
Prof. (Dr.) Manu Singh
Director, School of Law and Legal Affairs

Glimpse from previous National Moot Court Competitions







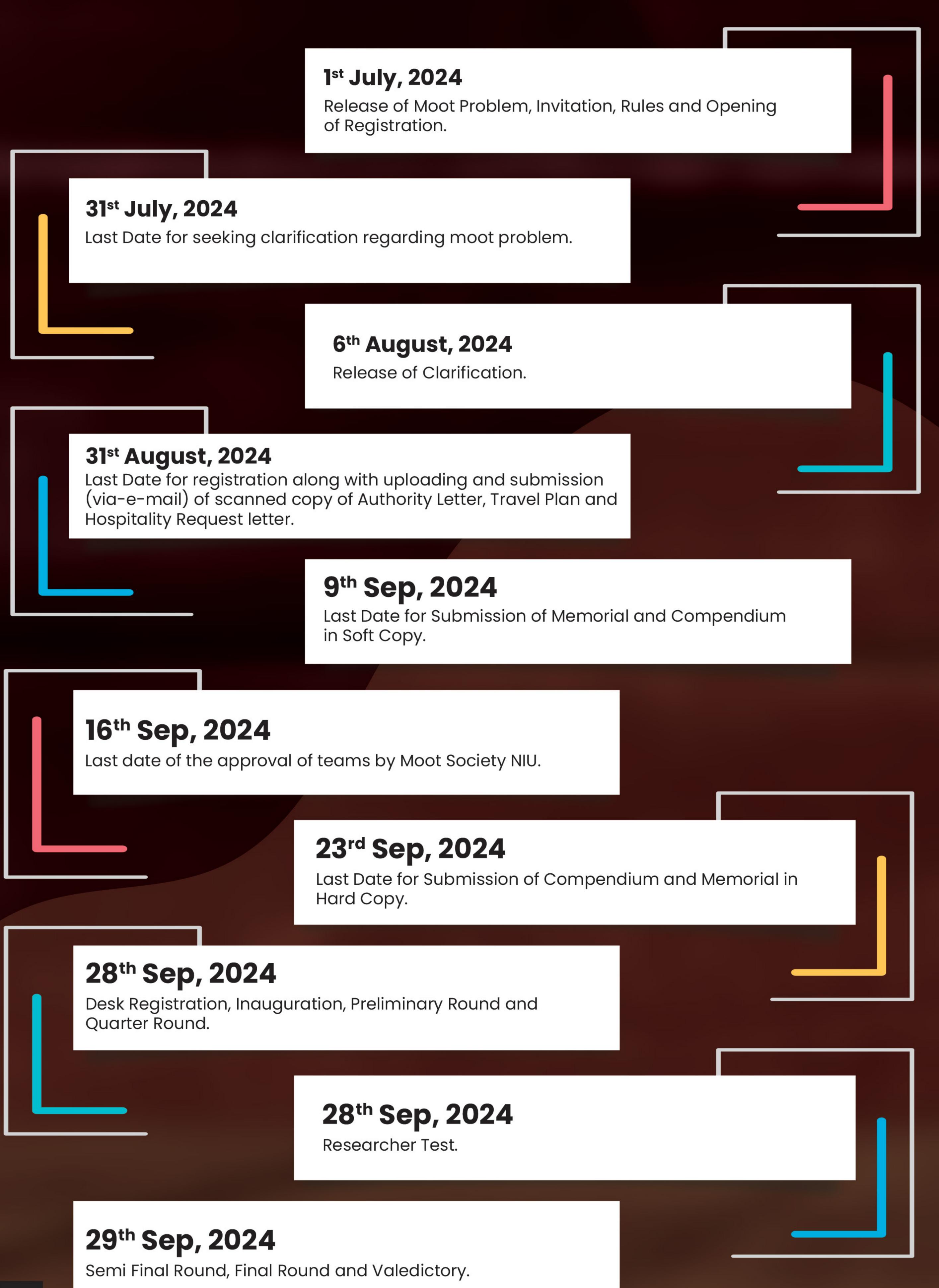








Important Dates



Prizes and Awards

Winner Team:

31,000 Rupees only + Trophy+ Certificate.

Runner Up:

21,000 Rupees only + Trophy+ Certificate.

Best Speaker (Male & Female):

5,000 Rupees only (each) + Trophy+ Certificate

Best Researcher (Male & Female):

5,000 Rupees only (each) + Trophy+ Certificate

Best Memorial:

5,000 Rupees only + Trophy+ Certificate

*In addition to Awards under above-mentioned categories, Certificates, as token of appreciation, shall be distributed to all members of participating teams and all the volunteers.

Moot Problem

- 1. The Republic of Indiana is the largest democracy in the world and as such its people have solemnly resolved to constitute Indiana into a sovereign, socialist, secular, democratic and a republic nation. The people of Indiana belong to varied religions, ethnicities, castes, and races who are fully secured by its Constitution which provides equal status and opportunities to all the persons within the territory of India. The State also provides the right to profess, practice and propagate any religion of their choice to all persons keeping in mind public order, morality, and health within the four corners of its Constitution.
- 2. The Islamic Republic of Rosstan is a neighboring country to Indiana which is distinguished from its neighboring countries with over 240 million adherents of Islam and as such has its nationalist narrative based on the idea that Muslims of the subcontinent are an independent nation with their own distinctive outlook on life that is different from the rest of subcontinent. Despite officially adopting gender equality in 1973 in its constitution, Rosstan is still very unliberal towards its women as laws of Islam were misinterpreted, over their Constitution's guarantee of non-discrimination and equality under the law.
- 3. Mrs. Dua Akhtar and Mr. Farhmaan Akhtar are a Muslim married couple living in the Islamic Republic of Rosstan. Dua was born on 11.09.1990 while Farhmaan was born on 21.04.1989 and they were married to each other on 05.08.2010 post which they started to live in their matrimonial home at Sifrabad District in the Islamic Republic of Rosstan. The couple were blessed with two kids from the said wedlock namely Ali Akhtar, son born on 17.09.2011 and Sara Akhtar, daughter born on 20.12.2012. Mr. Farhmaan Akhtar worked as a daily wage labourer while Mrs. Dua Akhtar lived as a homemaker.
- 4. It was 01.01.2013, Dua joined FriendBook, globally renowned social media and networking platform to connect with her old friends as she had lost contact with all her old friends after getting married. Subsequently, Dua developed a knack of FriendBook as it was accessible from multiple devices with Internet connectivity and continued to post text, photos and multimedia which were shared with her friends. Gradually, with the receipt of new notifications on the activities of her FriendBook friends and the pages Dua followed, she became an active user of the platform and started spending more on FriendBook by ignoring her family and all her daily household chores. She used to spend a considerable amount of time on FriendBook by engaging herself with direct communications with strangers sharing common-interest groups with the Messenger feature on FriendBook.
- 5. Subsequently, on 27.04.2013, Dua became FriendBook friends with Mr. Kabir Sharma, an unmarried Hindu citizen of the Republic of Indiana, residing in Peepli district of Uttaam Pradesh with his family engaged in farming and agriculture. She began interacting with Kabir on FriendBook and very soon it became regular routine in their lives. Pertinently, Kabir being a Hindu followed Hinduism and was unmarried. Post months of interaction, Dua and Kabir brewed a close affinity and eventually their constant conversations led to them falling in love with each other. With advent of personality changes in Dua, Farhmaan began doubting his wife seeing her busy on the phone all the time. Resultantly, the couple started bickering and ended up having arguments daily. This led to them having a strained relationship which Dua regularly discussed with Kabir.
- 6. On 07.09.2014 after being influenced by Kabir, Dua wrote a letter to her husband Farhmaan informing him that she is going away to the Republic of Indiana for a work opportunity. She also mentioned that she will call her husband from Indiana after settling down properly. She then left her matrimonial home at Sifrabad along with her two children Ali and Sara. All three of them then illegally immigrated to the Republic of Indiana with the help of Kabir and moved to Peepli. Dua along with her children Ali and Sara started living together with Kabir and his family. Dua found a new sense of freedom in the Republic of Indiana which she did not had in the Islamic Republic of Rosstan.

- 7. In 2016, the Government of the Republic of Indiana introduced the Citizenship (Amendment) Bill in the Parliament on 15.07.2016 as an amendment to the Citizenship Act, 1955. Later, on 11.12.2019, the Bill was passed by Rajya Sabha. Subsequently, the President of the Republic of Indiana gave her assent to the Bill and enacted it as the law of the land. On 11.03.2024, the Central Government notified the rules for implementing the Citizenship (Amendment) Act, 2019 (CAA). Prior to the enactment of CAA 2019, any foreign national seeking Indiana citizenship through naturalization was required to spent 11 years in the Republic of Indiana to become eligible. The CAA expedites Indiana citizenship applications of Hindus, Parsis, Sikhs, Buddhists, Jains and Christians who illegally immigrated to Indiana from religious persecution in Islamic dominated neighboring countries before 31.12.2014. They became eligible for citizenship in five years. The applicants from these faiths are eligible even if they are currently living in Indiana without valid visas or other required paperwork. While the Muslim victims of religious persecution in the Islamic Republic of Rosstan will still need to wait for 11 years before they become eligible for Indiana citizenship. And unlike Hindus, Parsis, Sikhs, Buddhists, Jains, and Christians, they need valid documentation to justify their presence in Indiana.
- 8. The National Register of Citizens (NRC) is a charter register that is meant to identify and deport "illegal" immigrants. So far it has only been implemented in the Republic of Indiana's north-east state of Joey where nearly two million people, including Hindus and Muslims, were left out of this register. Detention camps were built in Joey to hold such immigrants. The ruling party of the Republic of Indiana has declared its intent to implement the NRC nationwide.
- 9. Dua was frightened on hearing about the NRC and detention camps. On 02.02.2024 Dua during her interaction with a media reporter gave a street interview and mentioned that she has been living in Indiana with her two children and Kabir since 07.09.2014 and is scared that she might be deported back to the Islamic Republic of Rosstan in the wake of developments in CAA. She further said that she does not want to go back to Rosstan due to the orthodox society of Rosstan where women and men were not given equal status. This interview of Dua went viral across social media platforms and was widely shared and broadcasted across global news partner channels.
- 10. Farhmaan Akhtar also saw this video and was furious on knowing that his wife was living with another man in the Republic of Indiana. Being aggrieved by the same, he immediately filed a suit for Restitution of Conjugal Rights (RCR) and custody of his children in the Family Court of Sifrabad, Rosstan.
- 11. Upon releasing that Farhmaan has approached the courts at Rosstan, Dua and Kabir approached the Hon'ble Supreme Court of Indiana by invoking writ jurisdiction enshrined under the Constitution of Indiana to challenge the constitutional validity of the Citizenship (Amendment) Act, 2019 and the National Register of Citizens and further sought reliefs to let her reside in the Republic of Indiana along with her children as she will be prosecuted for adultery, forced to live with her husband in the Islamic Republic of Rosstan and the custody of her children will be taken from her in case she is deported from Indiana.

Issues Framed:

- 1. Whether the Citizenship (Amendment) Act, 2019 is constitutionally valid?
- 2. Whether the National Register of Citizens is constitutionally valid?
- 3. Whether the Citizenship (Amendment) Act, 2019 violates the principle of secularism which forms a part of the basic structure of the Constitution?
- 4. Whether Dua Akhtar should be deported to the Islamic Republic of Rosston?

Disclaimer- The facts and circumstances in the present moot court problem are purely fictional and do not intend or attempt to resemble any incident or any person living or dead. Any resemblance to any incident or person, if any, is not intended and is merely co-incidental.

The Moot Proposition has been prepared by Ms. Shivangi Khandelwal, Ms. Tejal Triksha and Adv. Karan Valecha.

For further information email us at mootsociety@niu.edu.in or contact:
Mr. Priyam Chaturvedi - +91 9582313381 (Student Convener)

Rules Governing 4th NIU National Moot Court Competition, 2024

The rules will be titled as 'Rules for the 4th NIU National Moot Court Competition-2024'. In case of any discrepancy/ doubt, decision made by the Moot Court Committee shall be final. The Committee reserves all rights to prescribe/ modify rules, procedure, and overall layout of the competition in such manner as will be proper to conduct the competition in a better and more efficient manner. The rules of the Moot Court Competition shall be strictly adhered to, and any deviation would attract disqualification or other penalties as decided by the organizers.

Article 1: Aim and Objectives

The Competition seeks to promote interest in the contemporary issues of law. To kindle, among Law students, interest in ever expanding fields of the Constitution of India, this Moot Court Competition focuses upon the Citizenship (Amendment) Act.

Article 2: Definition Clause

The following terms shall have the corresponding meanings unless otherwise specified:

- 1. "Applicant" means the side of the team which argues on behalf of the applicant at any given point of the competition.
- 2. "Case clarification & Correction" (hereinafter referred to as clarifications) means the official clarifications and corrections as communicated officially in the competition.
- 3.**"Competition"** means and includes all the activities arising out of or consequential upon the 4th National Moot Court Competition, 2024.
- 4. "Jury Panel" means the adjudicators so appointed/ nominated by the Moot Court Committee for judging the performance of participants during oral pleading sessions of the Competition.
- 5. "Memorandum" means memorandum of the Laws and authorities concerning the competition problems.
- 6."Memorials" means the written submissions framed and submitted by a team in pursuant to the rules and admitted by Moot Court Committee.
- 7. "Moot Court Committee" (hereinafter mentioned as MCC) means the Committee as constituted for proper organization and fair conduct of the competition including any other person authorized so to deal with all events, consequential upon or incidental to the competition.
- 8. "Moot Court Observer" means a person entitled to witness proceedings of moot sessions, inaugural and valedictory functions and who is expected to use gained information/ knowledge only for his personal knowledge pursuits.
- 9. "Official Team Contact Person" means the individual identified by the team during registration process to acknowledge the receipt of official correspondence relating to competition.
- 10. "Participant" means person authorized by referring Institution and approved by Noida International University as eligible to participate in Competition including the Moot Court Researcher.

- 11. **"Participating Team"** means the team which has registered itself for the competition as per the rules given below.
- 12. "Penalty" means the consequence of violation of any rule whether by way of deduction of point or declaring disqualified and such a person would be referred to as penalized.
- 13. "Rebuttals" refer to the set of arguments / challenges that the applicant shall raise at the end of the main pleadings of all the orators. This shall be replied to in the appropriate manner by the respondent.
- 14. "Team Code" means the code allotted to a team through a draw of lots.

Article 3: Organisation

The organization of the competition will take place under the overall supervision and control of the School of Law and Legal Affairs, Noida International University. For this purpose, the School of Law and Legal Affairs has constituted a MCC which has been authorized to conduct/ carry on all the activities having a direct or indirect bearing upon the fair conduct of the National Moot Court Competition 2024.

Article 4: Eligibility for Participation

- (i) The competition is open to all the students enrolled bona fide on a regular basis as full time learners in Undergraduate Law Program (3 Year/ 5 Year) or its equivalent Law degree conducted by any recognized Institution / College/ University operative in / outside India.
- (ii) Each team shall comprise of three members. In the team comprising of three members, at least one member must be designated as Researcher. A team comprising of only two members, both of them to be designated as Speakers, may be allowed by MCC if there exists any exceptional situation.
- (iii) Any additional person accompanying with team as Observer/ Coach/ Escort shall also be admitted.

Article 5: Clarifications/ Querries

With a purpose to sort out any complication or doubt, teams may request for clarifications by writing an email at **mootsociety@niu.edu.in** or may telephonically contact to the persons designated as Convener for the Moot Court Competition 2024.

Article 6: Place & Date

The competition shall be held from **28th to 29th September, 2024** (Saturday & Sunday) at the **"Academic Block"** of Noida International University, Greater Noida-203201, India.

Article 7: Dresscode

- (i) Female(s): White Salwar and Kurta or White Shirt and Black pant along with Black Coat, Black Tie and Black Shoes.
- (ii) Male(s): White shirt, Black Trousers, Black Tie along with Black Coat and Black Shoes.

Article 8: Language

Medium of oral pleading and script to write memorials during competition shall be English Language only.

Article 9: Team Composition

- (i) Each team shall comprise of 3 members.
- (ii) There shall be 2 speakers and 1 researcher designated in each team. Teams shall declare all speakers and researcher at the time when they file nominations for registration.
- (iii) Teams can comprise of 2 students as well but in that case 1 student has to be both Researcher as well as Speaker which has to be notified during registration.
- (iv) Each team shall be assigned a specific code, and each participant shall be given an individual code.

Article 10: Rounds

- (i) There shall be four rounds of argument(s) namely a Preliminary Round, Quarter-final, Semi-final and Final round. The Quarterfinals and Semi Finals shall be knockout round(s). Lots picked by the teams before each round will decide their side of the arguments.
- (ii) Orientation & Desk registration of Teams shall take place on 28th September 2024.
- (iii)Preliminary round(s) will be held on 28th September 2024.
- (iv)Top eight teams will qualify for the Quarter Finals, and the same shall be held on 28th September 2024.
- (v) The qualification to the Quarterfinals will be based on Win Points.
- (vi)In case of a tie, teams with the highest aggregate of scores in the preliminaries (inclusive of memorial marks) will be selected.
- (vii) Top four teams will qualify for the Semi-finals that would be held on 29th September 2024.
- (viii) The Finals will be held on 29th September 2024.
- (ix) A written test of 30 minutes duration to assess the research skills of the Researcher will be conducted on 28th September 2024.

Article 11: Memorials

The following requirements for memorials must be strictly followed. Any non-compliance shall attract penalties.

- 1) Each team must prepare memorials for both sides to the dispute (Appellant and Respondent).
- 2) The briefs shall be consistent with the Supreme Court Rules, 1966.
- 3) Once the memorials have been submitted, no revisions, supplements, or additions will be allowed.
- 4) No submission in soft copy shall be accepted after 9th September 2024.
- 5) The Registered teams shall carry 6 printed copies-printed back-to-back (for each side "For and Against") of such memorial (total copies of 12) and 2 printed copies of compendium on the day of the Competition.
- 6) The soft copy file pertaining to the memorials in pdf format shall be named as 'P(TC)' for the Petitioner's Memorial and 'R(TC)' for the Respondent's Memorial. (Here, TC means the allotted Team Code)

- 7) The cover page of the memorials sent for both the soft and hard copies shall clearly mention the word "P" for memorials on behalf of the Petitioner, and the word "R" for memorials on behalf of the Respondent, followed by the team code for both the instances, such being clearly inscribed on the top right hand corner of the cover page of the memorial for the Petitioner and Respondent. For example, if a team had been assigned a code of 10, the memorials sent by such team shall have "P10" and "R10" clearly marked on the top right-hand corner of the cover page of the respective memorials.
- 8) The cover page of the petitioner's memorial shall be printed on blue color A4 size paper, and the cover page of the respondent's memorial shall be printed on Red color A4 size paper.
- 9) Late submissions beyond the stipulated date will attract 1-point penalty for each day of delay.
- 10) The soft copy of the memorial and the compendium has to be submitted in pdf format by 9th September 2024.

Format of Memorials

Memorial Submission shall consist of the following mandatory heads in the order stated below:

- 1. Cover Page
- 2. Table of Contents
- 3.List of Abbreviations
- 4.Index of Authorities
- 5.Statement of Jurisdiction.
- 6.Statement of Facts (not exceeding 2 pages)
- 7. Statement of Issues
- 8.Summary of Arguments
- 9.Arguments Advanced (not exceeding 25 pages)
- 10. Prayer (not exceeding 1 page)

The Cover Page of a Written Submission must contain the following information:

- a) The Team Code in the upper right-hand corner.
- b) The name and place of the jurisdiction
- c) The Relevant Provision under which case is filed
- d) Name of Parties and Status
- e) The side for which the Written Submission has been prepared
- f) Memorial Filed on Behalf of

Font Size

- Font: The font of the body of the memorial shall be Times New Roman, size 12 and 1.5 line spacing.
- Font: The font of the foot notes shall be Times New Roman, size 10 and 1.0 line spacing.
- Memorials must be suitably bound.
- Memorials must have one inch margin on all sides of each page.
- Page numbering should be at the bottom middle of each page.
- The teams have to use the citation method as stated in the 20th Edition of the Harvard Blue Book for citation throughout the memorial.

Note:

- 1. Memorial must not contain any Photograph, sketches, schedules, graphs and maps.
- 2.Identity of the institution shall not be revealed anywhere in the memorial. Violation of this provision shall result in penalties including disqualification. The Administrator's decision shall be final in this regard.

Article 12: Evaluation of Memorial

- I) Every memorial will be marked on a total of 100 marks and the team memorial marks will be the average of the total of both sides.
- II) The following shall be the marking scheme:

S.No	Marking Scheme	Marks Allotted
1.	Knowledge of Facts and Law	20
2.	Interpretation of Law and Research	20
3.	Ingenuity and Logical Reasoning	20
4.	Formatting and Citation	20
5.	Adherence to Guidelines	20
	Grand Total	100

Article 13: Oral Rounds

In each oral round a team will be represented by two speakers who will present the arguments. The researcher will not participate in the arguments but will be seated along with the speakers.

All the rounds will be conducted by a transparent draw of lots for deciding the opposite team.

I. PRELIMINARY AND QUARTER FINAL ROUND

- In the Preliminary Round, the teams shall be chosen on the basis of their score. The Quarter Final Round will be a knock-out round.
- Each team will get a total of 30 minutes to present their case which will be divided by both the speakers of the team to present their arguments. The time limit is exclusive of the time for Rebuttal. The maximum time for Rebuttal is 10 minutes. Time allocation for Rebuttals depends upon the discretion of the bench. The time includes questioning by judges.
- The division of time is at the discretion of the team members, subject to a maximum of 20 minutes per speaker. Division of time should be informed to the Court Assistants / Clerks before the beginning of the rounds.

- The oral arguments need not be confined to the issues presented in the memorials.
- Passing of notes to the speakers by the researcher during the rounds is allowed.
- Surrebuttal is not allowed under any circumstance.
- Judges may at their discretion, extend the time allotted for the oral arguments up to a maximum of 5 minutes.
- Maximum scores for the oral rounds shall be 100 points per speaker per Judge.
- In case any opponent team fails to appear in an oral round, the round shall be conducted ex-parte and the scoring shall be done as if the defaulter team had been presenting and arguing.
- All teams are expected to carry with themselves any case law and authorities which they intend to refer to.

II. SEMI-FINAL & FINAL ROUNDS

- Each team will get a total of 45 minutes to present their case.
- The division of time is at the discretion of the team members, subject to a maximum of 30 minutes per speaker. Division of time should be informed to the Court Assistants / Clerks before the beginning of the rounds.
- Rebuttal and Surrebuttal are allowed at the discretion of the Judges. However, it should not exceed 10 Minutes in Semi-Final Rounds and Final Round.
- The oral arguments need not be confined to the issues presented in the memorials.

Article 14: Scouting

Teams will not be allowed to observe the orals of any other teams. Scouting is strictly prohibited.

- Scouting by any of the teams will result in disqualification.
- Any team can file a written complaint with the MCC, regarding a case of scouting. The decision of MCC will be final.
- The researchers shall sit with the speakers at the time of the orals and shall not attend the court sessions of any other team participating in the competition.

Article 15: Scoring

The Marking scheme for the evaluation of the oral arguments shall be the following: -

S.No	Marking Scheme	Marks Allotted
1.	Preparation and Familiarity with Facts	10
2.	Structure of Legal Arguments	20
3.	Knowledge and Application of law	20
4.	Responsiveness and Advocacy	15
5.	Time Management and Organization	10
6.	Courtroom Etiquettes	10
7.	Persuasiveness	15
	Grand Total	100

Article 16: Penalties

Late Submission	1 mark per memorial every 12 hours after deadline.
Wrong File Name	Disqualification beyond 48 hours
Failure to submit Memorial as one File	1 Mark per Memorial
Exceeding Page Limits	1 Mark per Memorial
Failure to include the section in the	1 Mark per exceeding page
Memorial	3 Marks per section
Failure to include the required information on the cover page	1 Mark per violation
Failure to use the correct color coding	2 Marks per Memorial

Article 17: Researcher Test

The Researcher Test shall be conducted on 28th September 2024.

- (i) The test shall be for duration of thirty (30) minutes only. The test will consist of forty-five (45) Multiple Choice Questions.
- (ii) If a team comprises of three (3) members, then ONLY the Researcher is eligible to take the test. Researcher test marks will NOT be added up in the marking criteria.
- (iii) If a team comprises of two members then one of the two members shall be eligible to take the test. However, the team must notify the organizers as to which of the two team members shall take the test.
- (iv)Each question will consist of one (01) marks. There shall be negative marking of 0.25 for each incorrect answer.

Article 18: Registration and Fee

General

Teams must confirm their participation latest by 31st August 2024. More than one teams from the same University are allowed to register themselves for the competition.

Registration is a two-step process comprising of filling up of the online registration form provided below in the google form link and by uploading the screenshot of the payment.

The registration form should be filled after making the payment of Rs 3900 and uploading the confirmation/screen shot/ photo-copy of the same along with a bona fide Authority Letter (Annex. I) issued by the appropriate dealing authority of their college /University and Accommodation and Travel Form (Annexure II), if opted for accommodation.

Each Team must register by filling up the registration google form through the link given below:

https://docs.google.com/forms/d/e/1FAIpQLSd1b3fEtTf1XPNSECAVR5GAkTSF2dSHNt36yzKO_DDkv_aoNw/view form?usp=sharing



QR Code for Registration

Post-registration, the participants would be receiving a confirmation mail from the MCC, confirming the team's registration.

*Registration fees & Accommodation fees will be NON-REFUNDBLE, in case of non-participation or of any other reasons. No communication related with the same will be entertained.

Prior information regarding change in composition of team must be communicated in advance via mail before or on 14th September 2024.

Registration Fee & Procedure

The Fee prescribed for registration of each team is: Early Bird registration fee: INR 3900/- (exclusive of accommodation). Registration Fee after 14th August 2024: INR 4200/- (exclusive of accommodation).

Any additional person accompanying with team as Observer/ Coach/ Escort shall have to pay a registration fee of INR 2000/-(exclusive of accommodation).

Teams may confirm their participation by applying and submitting prescribed fee through NEFT/ RTGS/ Online transfer in the below mentioned University bank details:

Account: NOIDA INTERNATIONAL UNIVERSITY Beneficiary Name: Noida International University

Account No.: 025305007799 IFSC Code: ICIC0000253

Bank Name: ICICI Bank, Sector-61, Noida



*For account related query, Please Contact: Ms. Shivangi Khandelwal Email- shivangi.khandelwal@niu.edu.in

Article 19: Accommodation and Transportation Facility

- The University will provide all arrangements for accommodation and hospitality for Participants. INR 3500/- (only one night stay) shall be charged from each Team. Amount is inclusive of costs for accommodation and hospitality.
- Cash payable by each Observer and Team Escort shall be Rs. 1500/- per day for hospitality and accommodation.
- Accommodation and hospitality facilities are voluntary. If any person decides to arrange it personally, he/ she is free to do so.
- Regular free of cost bus trips from Campus to nearby Delhi NCR locations falling upon fixed route of our University Bus/Cab will be provided by university during the days of the moot court competition. Any extra or personal transportation has to be managed by the team themselves.

Article 20: Anonymity

- · Student Teams shall not disclose their names and the identity of their respective institution/college/university at any time before the award ceremony.
- Team shall be issued individual codes, at the time of the registration and the same shall be the sole source of identity of the respective teams throughout the competition.
- All team members, coaches and observers shall refrain from wearing, using or carrying in any form, any identifying items, such as badges, blazers, pins or any other identifying material(s) such as a books/bags with a college/university/library logo or seal.

Note: Any disclosure of the aforementioned nature may invite penalties including disqualification. It stands within the competence of MCC to initiate any disciplinary action against any participant or to do anything to redress any grievance related to competition and participation therein.

Article 21: Disputes

- (a) The participants in the competition shall abide by the spirit of the competition and shall endeavor to conduct activity according to best of their ability and co-operation.
- (b) In case of any dispute or difficulty arising out of or during the competition, the MCC shall have the sole and absolute authority to remove such difficulty and resolve the dispute. In case of any dispute, the complaint can be submitted at mootsociety@niu.edu.in.
- (c) The marks given by the judges will be final and binding to both the teams for which the society is not answerable.

Article 22: Copyright

i. The copyright over the memorials submitted for participation in the competition is assigned by participants and shall also vest completely in School of Law and Legal Affairs, NOIDA INTERNATIONAL UNIVERSITY, Greater Noida-Gautam Budh Nagar, 203201, U.P. India. The participants shall certify in writing the originality of materials contained therein and shall be responsible for any claim or dispute arising out of the further use and exhibition of these materials.

ii. Further use and exhibition of these materials, electronically or otherwise, shall be the exclusive right of School of Law and Legal Affairs, NOIDA INTERNATIONAL UNIVERSITY, Greater Noida Gautam Budh Nagar U.P.-203201, India and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for the accuracy, completeness, or adequacy of the information contained in these materials.

NOTE:

I. All the rules are only inclusive and not exhaustive for the competition.

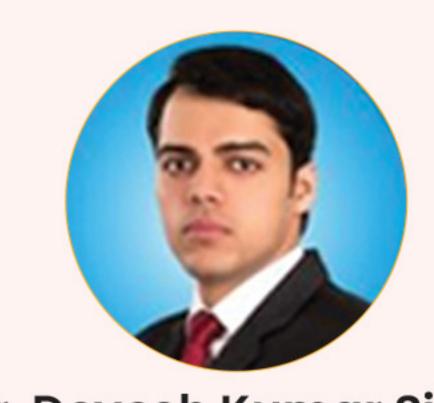
II. Rules should be strictly adhered to. Any deviation would take seriously and may tantamount to disqualification/ deduction of points.

III. In case of any discrepancy / doubt, decision reached by MCC shall be final. MCC reserves all rights to prescribe/ modify rules, procedure and overall layout of competition in such manner as will be proper to conduct competition in better and more efficient manner.

IV. Imposition of penalties including disqualification rests solely with the organizers in case of failure to comply with the rule(s) and deadline(s).

Article 23: Moot Court Committee, Designations And Contact Details

Patron-In-Chief



Dr. Devesh Kumar Singh Hon'ble Chairman, Noida International University

Patron-In-Chief



Prof. Dr. Vikram Singh Hon'ble Chancellor, Noida International University

Singh or, Hon'ble Vice Chancellor, Noida International University

Patron



Chair Person

Prof. (Dr.) Manu Singh,
Director, SLLA,
Noida International University

Convener



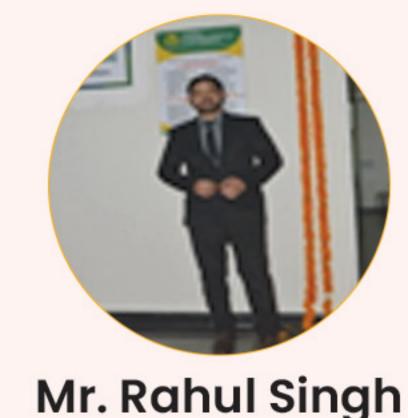
Ms. Tejal Triksha Assistant Professor, SLLA, Noida International University

Convener



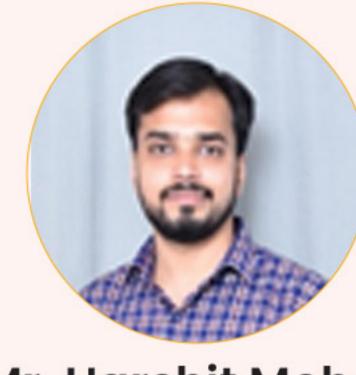
Ms. Shivangi Khandelwal Assistant Professor, SLLA, Noida International University

Co-Convener



Mr. Rahul Singh
Assistant Professor, SLLA,
Noida International University

Organising Secretary



Mr. Harshit Mohan Assistant Professor, SLLA, Noida International University

Members



Dr. Juhi OjhaAssistant Professor, SLLA,
Noida International University



Ms. Swati Duggal Assistant Professor, SLLA, Noida International University



Mr. Shivam Budholiya
Assistant Professor, SLLA,
Noida International University



Student Organising Committee



Priyam Chaturvedi +91 9582313381 (Student Convener)



Stuti Pathak +91 8092464432 (Student Co- Convener)



For any official Correspondence, please contact:

Ms. Tejal Triksha, Ms. Shivangi Khandelwal Faculty Conveners, MCC
Mail id -mootsociety@niu.edu.in

ANNEXUREI

Authority Letter

NOTE: Information required herein is mandatory. A bona-fide certificate (Authority Letter) issued by an appropriate authority of the Institution /College/University must be sent along with this registration form.

Institution/ College/ University Information	on:
Address	
	Postal
code City	Country
ContactEmail	
Date:	(Seal and Signature of Head of the Institution)

ANNEXUREII

Authority Letter

	ival Details		••••••••••••	•••••••	••••••••••••
S.No	Name of Participant	Date & Time of Arrival	Mode of Arrival		Other details/Remarks, if
1					any
2					
3					
DEI	PARTURE DETAILS				
S. N	o. Name of Participant	Date & Time of Departure	Mode of Departure	Train no/ Fligh No/ Bus No	Other details, if any.
0.200	ommodation and hospitality	Details			
Acc	ommodation and hospitality fa	cility required: Y	ES / NO	(Yes/ No in	Box)
Acc	ommodation and hospitality fa	cility required: Y	ES / NO	(Yes/ No in	a Box)
Acc	ommodation and hospitality fa		TES / NO	(Yes/ No in	a Box)
Acc If Y 1.	ommodation and hospitality factoring the set of Male Members :		YES NO	(Yes/ No in	a Box)
Acc If Y 1.	ommodation and hospitality facts es, then: Number of Male Members: Number of Female Members	server/ Escort, if any	YES	(Yes/ No in	a Box)

Date:

(Signature & Seal of Institution)